GOVERNMENT OF INDIA MINISTRY OF WATER RESOURCES, RIVER DEVELOPMENT & GANGA REJUVENATION

LOK SABHA

UNSTARRED QUESTION NO. †1477

ANSWERED ON 26.07.2018

PAR-TAPI-NARMADA RIVERS LINK

†1477. SHRI HARISHCHANDRA CHAVAN

Will the Minister of WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION be pleased to state:

- (a) the extent to which progress has been made by the Government to link Par-Tapi-Narmada rivers;
- (b) whether DPR has been prepared in this regard;
- (c) if so, the details thereof; and
- (d) the details of works to be executed after preparation of DPR so as to complete the said link for the benefit of the common man?

ANSWER

THE MINISTER OF STATE FOR WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION & PARLIAMENTARY AFFAIRS

(SHRI ARJUN RAM MEGHWAL)

(a) to (d) The Detailed Project Report (DPR) of Par-Tapi-Narmada link project was completed and circulated to concerned States of Maharashtra and Gujarat during 2015. Subsequently, the modified DPR based on the suggestions of Government of Gujarat to include more tribal areas in the command area was also prepared and circulated to Governments of Maharashtra and Gujarat during May, 2017.

The link project will benefit 2.32 lakh ha out of which 2.27 lakh ha lies in Dangs, Valsad, Navsari, Tapi, Surat, Bharuch, Chhota Udepur and Panchmahal districts of Gujarat State and 0.05 lakh ha lies in Nashik district of Maharashtra State. The link will also provide about 76 MCM of drinking water supply to about 27.5 lakh human population and will generate 21 MW of hydropower. The total cost of the link project is Rs.10211 crore at 2015-16 price level. The benefit to cost ratio is 1.035.

The draft Memorandum of Understanding (MoU) for implementation of Damanganga-Pinjal and Par-Tapi-Narmada link projects including the four intra-state link projects of Maharashtra State has been sent to Governments of Maharashtra and Gujarat in September 2017 for concurrence and is under discussion. The following clearances are essential from Ministries/Departments as post-DPR activities for implementation.

Sl No	Name of the clearance	Ministry concerned
1.	Environmental Clearance	Ministry of Environment Forest and
		Climate Change
2.	Forest Land Diversion clearance	Ministry of Environment, Forest
		and Climate Change
3.	Rehabilitation & Resettlement (R&R)	Ministry of Tribal Affairs (MoTA)
	plan for tribal population of Project	
	Affected Families (PAFs)	
4.	Techno-economic clearance	Advisory Committee of MoWR,
		RD & GR
5.	Investment Clearance	MoWR, RD& GR

In addition to the above clearances by respective Ministries, signing of MoU for implementation between Governments of Maharashtra and Gujarat, funding pattern, constitution of Special Purpose Vehicle/Authority for implementation, etc. are the pre-requisites for commencement of the project.
